

ITEM NO.30+43

Court 4 (Video Conferencing)

SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s).6191/2021

(Arising out of impugned final judgment and order dated 28-07-2021
in CRR No. 810/2021 passed by the High Court at Calcutta)

VINAY MISHRA

Petitioner(s)

VERSUS

THE CENTRAL BUREAU OF INVESTIGATION & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.102093/2021-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT and IA No.102095/2021-EXEMPTION FROM
FILING AFFIDAVIT)

SLP(Cr1) No. 6405/2021 (II-B)

(FOR ADMISSION and I.R. and IA No.106422/2021-EXEMPTION FROM
FILING C/C OF THE IMPUGNED JUDGMENT and IA No.106424/2021-EXEMPTION
FROM FILING AFFIDAVIT)

Date : 31-08-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE M.R. SHAH
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.
Ms. Ranjeeta Rohatgi, AOR
Mr. Anuroop Chakravarti, Adv.
Ms. Samten Doma, Adv.
Ms. Pragya Baghel, Adv.
Ms. Malvika Awasthi, Adv.
Mr. Soumen Mohanty, Adv.
Ms. Ranjeeta Rohatgi, AOR

For Respondent(s) Mr. Tushar Mehta, SG
Mr. S.V. Raju, ASG
Mr. Aman Lekhi, ASG
Ms. Sairica Raju, Adv.
Mr. Ashutosh Gadhe, Adv.
Mr. Rajat Nair, Adv.
Mr. Arvind Kumar Sharma, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 Issue notice.
- 2 Tag with SLP (Crl) Nos 1620-1621 of 2021.
- 3 Counter affidavit be filed in the meantime.

**(SANJAY KUMAR-I)
AR-CUM-PS**

**(SAROJ KUMARI GAUR)
COURT MASTER**